

CONSTITUTION OF BENCHES OF JHARKHAND HIGH COURT, RANCHI

w.e.f. 06/04/2015 to 30/04/2015

DIVISION BENCHES

1.	<p align="center"><b>Hon'ble The Chief Justice &amp; Hon'ble Mr. Justice P. P. Bhatt (Monday &amp; Tuesday)</b></p> <p align="center"><b>(Wednesday)</b></p> <p align="center"><b>(Thursday)</b></p> <p align="center"><b>(Friday)</b></p>	<p align="center"><b>(Whole Day)</b></p> <p align="center"><b>(Whole Day)</b></p> <p align="center"><b>(Whole Day)</b></p> <p align="center"><b>(1<sup>st</sup> half)</b></p>	<p>LPA, Writs (DB), Vires &amp; Validity of Act, Cont (C), Cont (Appeal), Cases related to Judicial Officers, Cases referred to DB matters, Company Appeal, Tax matters, CAT matter, A.C.(D.B.), F.A. (Family Court Matter) : - <b>Orders, Admission &amp; Hearing.</b> W.P.(PIL):- <b>Orders.</b></p> <p>LPA, Writs (DB):- <b>Hearing.</b></p> <p>Cr. Appeal (D.B.) custody matters:- <b>Orders, Admission &amp; Hearing.</b></p> <p>Cr. Appeal (D.B.) custody matters:- <b>Orders, Admission &amp; Hearing.</b></p>
2.	<p align="center"><b>Hon'ble Mr. Justice D. N. Patel &amp; Hon'ble Mr. Justice Pramath Patnaik (Monday to Thursday)</b></p> <p align="center"><b>(Friday)</b></p>	<p align="center"><b>(Whole Day)</b></p> <p align="center"><b>(10:30 A.M. to 11:30 A.M.)</b></p>	<p>LPA, WPT, T.A., Tax matters, Writs (DB), Vires &amp; Validity of Act, Company Appeal, CAT matter, A.C.(D.B.), F.A. (Family Court Matter) , <b>All fixed matters of D.B.-I : - Orders, Admission &amp; Hearing.</b></p> <p>LPA, Writs (DB), Vires &amp; Validity of Act, Cases referred to DB matters, Company Appeal, Tax matters, CAT matter, A.C.(D.B.), F.A. (Family Court Matter) : <b>Final Disposal &amp; Hearing Only.</b></p>
3.	<p align="center"><b>Hon'ble Mr. Justice R. R. Prasad &amp; Hon'ble Mr. Justice Ravi Nath Verma (Monday &amp; Tuesday)</b></p> <p align="center"><b>(Wednesday)</b></p>	<p align="center"><b>(Whole day)</b></p> <p align="center"><b>(Whole day)</b></p>	<p>Cr. Appl. (DB):- W.P.(Habeas Corpus), All Criminal D.B. matters, Acquittal Appeal, Govt. Appeals, : - <b>Orders, Admissions.</b></p> <p>Cr. Appeal (D.B.): - <b>Hearing.</b> Cr. Appeal (D.B.) custody matters:- <b>Final Hearing.</b></p>

SINGLE BENCHES

1.	<b>Hon'ble The Chief Justice (Friday)</b>	<b>(2<sup>nd</sup> half)</b>	I.A(s) in Cr. D.B. (Tied matters)
2	<b>Hon'ble Mr. Justice D. N. Patel (Friday)</b>	<b>(11.30A.M. onwards)</b>	Arbitration matters, Cont. (Cvl.), C.M.P, & Tied-up matters and Company matters:- <b>Orders, Admission &amp; Hearing.</b>
3	<b>Hon'ble Mr. Justice R. R. Prasad (Thursday &amp; Friday)</b>	<b>(Whole day)</b>	All matters related to Fodder Scam & Prevention of Corruption Act except B.A. & A.B.A:- <b>Orders, Admission &amp; Hearing as well as Tied-up &amp; Assigned matters.</b>
4	<b>Hon'ble Mr. Justice Prashant Kumar (Monday to Wednesday)  (Thursday)  (Friday)</b>	<b>(Whole day)  (Whole day)  (Whole day)</b>	Cr. M.P: - <b>Fresh filing Only.</b>  W.P.(C) grouping Electricity matters:- <b>Orders, Admissions and Hearing.</b>  W.P.(C) grouping Electricity matters:- <b>Orders, Admissions and Hearing as well as Tied-up &amp; Assigned matters.</b>
5	<b>Hon'ble Mr. Justice P. P. Bhatt (Friday)</b>	<b>(2<sup>nd</sup> half)</b>	W.P.(C) grouping (Suit matters):- <b>Orders, Admissions and Hearing as well as Tied-up &amp; Assigned matters.</b>
6	<b>Hon'ble Mr. Justice H. C. Mishra (Monday to Thursday)  (Friday)</b>	<b>(Whole day)  (Whole day)</b>	B.A. matters:- <b>Order &amp; admission</b>  B.A. and Tied-up matters: - <b>Orders, Admissions &amp; Assigned matters.</b>
7	<b>Hon'ble Mr. Justice D. N. Upadhyay (Monday to Thursday)  (Friday)</b>	<b>(Whole day)  (Whole day)</b>	A.B.A. matters:- <b>Orders and Admissions.</b> Cr. M.P & Tr. Petition.(Cr.) : - <b>Orders &amp; Admission.</b> Cr. M.P. :- <b>Orders , Admission &amp; Hearing of old cases.</b>  Criminal Writ matters:- <b>Orders, Fresh Filing, Admissions &amp; Hearing as well as Tied-up &amp; Assigned matters.</b>
8	<b>Hon'ble Mr. Justice Aparesh Kumar Singh (Monday &amp; Tuesady)  (Wednesday &amp; Thursday)  (Friday)</b>	<b>(Whole day)  (Whole day)  (Whole day)</b>	Writ Petition (Service matters):- <b>Fresh Filing only.</b>  Writ Petition (Service matters):- <b>Orders, Admissions (2013 onwards) &amp; Hearing (2011 onwards).</b>  Writ Petition (Service matters):- <b>Hearing (2011 onwards) as well as Tied up &amp;Assigned matters.</b>

9	Hon'ble Mr. Justice S. Chandrashekar ( Monday & Tuesday)	(Whole day)	Writ Petition (Civil) & Writ Petition (Labour) as well as other Writ Petitions. :- <b>Fresh filing.</b>
	(Wednesday & Thursday)	(Whole day)	Writ Petition (Civil) & Writ Petition (Labour) as well as other Writ Petitions:- <b>Orders, Admission.</b>
	(Friday)	(Whole day)	Writ Petition (Civil) & Writ Petition (Labour) as well as other Writ Petitions:- <b>Hearing, Tied up and Assigned matters.</b>
10	Hon'ble Mr. Justice Amitav K. Gupta (Monday to Wednesday)	(Whole day)	F.A., M.A., C.R., A.C.(SB), C.M.P., Tr. Pet.(Cv.), S.C.L.P.: - <b>Orders, Admission &amp; Hearing.</b>
	( Thursday)	(Whole day)	S.A.:- <b>Orders, Admission &amp; Hearing.</b>
	( Friday)	(Whole day)	S. A. :- <b>Orders, Admissions and Hearing as well as Tied-up &amp; Assigned matters.</b>
11	Hon'ble Mr. Justice Pramath Patnaik ( Friday)	(11.30A.M. onwards)	Writ Petition (S) grouping matters (Dismissal & Retirement Benefit cum Pension):- <b>Admission &amp; Assigned matters</b>
12	Hon'ble Mr. Justice Rongon Mukhopadhyay (Monday & Tuesday)	(Whole day)	Writ Petition (Service matters):- <b>Orders, Admissions only(Up to 2012)</b>
	(Wednesday to Friday)	(Whole day)	Writ Petition (Service matters):- <b>Hearing (up to 2010) as well as Tied up &amp;Assigned matters</b>
13	Hon'ble Mr. Justice Ravi Nath Verma ( Thursday &Friday)	(Whole day)	Cr. Rev.: - <b>Fresh filing, Orders, Admission &amp; Hearing.</b>  All Cr. Appeal (S.J), Acq. Appeal (S.J), S.L.A. Cont.(Cr.) matters: - <b>Orders, Admission, Hearing &amp;Assigned matters</b>

NOTE: - 1. ALL MOTIONS FOR LISTING OF MATTERS SHOULD BE MADE BEFORE THE BENCH HAVING JURISDICTION TO HEAR SUCH MATTER.

2. LISTING OF CONTEMPT (CIVIL) AND C.M.P CASES SHALL BE MADE, IN THE COURT OF THE RESPECTIVE HON'BLE JUDGE(S) AGAINST WHOSE JUDGEMENT/ORDER, THE CONTEMPT PETITION HAS ARISEN. IF THE COURT OF HON'BLE JUDGE IS NOT AVAILABE DUE TO SUPERANNUATION/TRANSFER ETC., THEN IN THAT CASE, SUCH CASES WILL BE LISTED IN THE COURT HAVING THE REGULAR ROSTER OF THE CATEGORY IN WHICH THE ORIGINAL ORDER WAS PASSED.

3. ALL MOTIONS WITH REGARD TO B .A. MATTERS MAY BE MENTIONED BEFORE HON'BLE MR. JUSTICE H. C. MISHRA IN COURT NO.9.

4. ALL MOTIONS WITH REGARD TO A. B. A. MATTERS MAY BE MENTIONED BEFORE HON'BLE MR. JUSTICE D. N. UPADHYAY IN COURT NO.5.